

Calcutta—The Calcutta Metropolitan Development Authority has given a project which commenced in April, 1972 to Central public Health Engineering Research Institute, Nagpur for carrying out the study of the quality of air and of major pollution sources in the city.

Memoranda from Farmers Parliamentary Forum

1028. SHIR S. C. SAMANTA : Will the Minister of AGRICULTURE be pleased to state whether Government will lay copies of all memoranda sent by the Farmers Parliamentary Forum during 1971-72 on the Table of the Lok Sabha ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : The required information is being collected from the Ministries and Departments of the Government of India and will be laid on the table of the Sabha.

Tube-Wells installed in Adivasi Area of Bihar and Central Assistance therefor

1029. SHRI M.S. PURTY: Will the Minister of AGRICULTURE be pleased to state :

(a) the number of tube-wells installed in the Adivasi areas in Bihar during the last three years and the expenditure incurred thereon, year-wise, and whether the Central Government had given any assistance specially to the Adivasi areas ; and

(b) if so, the amount sanctioned by the Government during the current Year ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH) : (a) and (b). The information is being collected from State Government and will be laid on the table of the Sabha as and when received.

Legislation to Control use of Ground Water and Levy charges for Conjunctive use of Surface and Ground Water

1030. SHRI P. M. MEHTA :
SHRI SHRIKISHAN MODI :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are considering to bring forth legislation to control ground water

use and levy charges for conjunctive use of surface and ground water for irrigation ; and

(b) if so, whether the Ministry feels the modern concept of planning water utilisation is on the basis of totality of available surface and ground water resources ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH) : (a) Irrigation is a State subject under the Indian Constitution. Levying water charges or control of ground water use come under the purview of the State Government. The Union Department of Agriculture has circulated a Model Bill for control and regulation of ground water to the State Governments in order that they may introduce legislation on the lines of the Model Bill. This Bill does not contain any provision for levying charges for ground water use. This is so because the farmers pay for energy charges in the case of all ground water projects. In the case of surface water supplies, Irrigation Departments levy appropriate charges on the use.

(b) The planned use of the country's total water resources is a desirable objective. However before it can be achieved it is necessary to make scientific studies of the availability of both ground and surface waters. The Ministry of Agriculture is engaged in encouraging such studies at both the Central and State levels.

श्री धर्मतेजा का स्वदेश लाया जाना

1031. श्री ईश्वर चौधरी :

श्री हरी सिंह :

क्या नौबहन और परिवहन मन्त्री यह बताने की कृपा करेंगे कि :

(क) जयन्ती शिपिंग कम्पनी के भूतपूर्व चेरमैन, श्री धर्म तेजा को, जिन्हें करोड़ों रुपये के गबन के आरोप में गिरफ्तार किया गया था, विदेश से कब भारत लाया गया ; और

(ख) उनके विरुद्ध किस अदालत में मुकदमा चलाया जा रहा है तथा मुकदमा किस स्थिति में है ?

संसदीय कार्य तथा नौबहन और परिवहन मन्त्री (श्री राज बहादुर) : (क) श्री धर्म तेजा 27-7-1970 को लंदन में गिरफ्तार किये गये और 16-4-1971 को भारत लाए गये ।